

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 805 of 1997

New Delhi, dated this the 21st day of July, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri S.S. Sengar,
S/o Shri Sunder Singh Sengar,
Asst. General Manager, DET Truck,
MTNL
R/o 4/4, Block A,
Multistorey, Peshwa Road,
New Delhi.

.... APPLICANT

(By Advocate: Dr. M.P. Raju)

Versus

1. Union of India through
the Secretary,
Dept. of Telecommunication,
Sanchar Bhawan, New Delhi.

2. Desk Officer (Vig. II),
Dept. of Telecom.,
Ministry of Communications,
R.K. Puram Sector I,
New Delhi.

.... RESPONDENTS

(By Advocate: Shri V.K. Rao)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant assails the Memorandum of
Charges dated ~~11.7.98~~ ^{11.7.96} and seeks direction to
respondents to conclude the case related with the
charge-sheet under Rule 16 CCS (CCA) Rules.

2. We have heard Dr. M.P. Raju for
applicant and Shri V.K. Rao for respondents.

3. Both sides agree that this O.A. may be
disposed of with a direction to respondents, to
conclude the departmental enquiry initiated
against the applicant vide impugned charge sheet
dated 11.7.96 as expeditiously as possible, but

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(*) Corrected vide Com's
order dated 29.1.99

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(2)

under no circumstances beyond a period of six months from the date of receipt of a copy of this order, in which applicant should also fully cooperate.

(23)

4. While passing orders in this case the Disciplinary Authority should also keep in view the contents of UPSC's letter dated 10.3.97 (Ann. A-27 to MA-1583/97) to the extent that the same is relevant to the facts and circumstances of this particular case, and to the impugned charge sheet.

5. This O.A. along with M.A. No. 1583/97 stands disposed of accordingly. No costs.

Lakshmi Swaminathan
(Mrs. LAKSHMI SWAMINATHAN)

MEMBER (J)

Andhra
(S.R. ADIGE)
VICE CHAIRMAN (A)

/GK/